91 Written Answers

Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRA-DEO PRASAD VARMA): (a) and (b) Rural Landless Erapoloyment Guarantee Programme was merged into rural employment programme known as Jawahar Rozgar Yojana (JRY) w.e.f. 1.1.1989.

(c) to (f) The target fixed and achievement made for creating employment for rural poor including landless in Maharashtra during last three years are as detailed below:—

(In lakh Mandays;

| Year | Target fixed | Achievement made | % Achievement |
|---------|--------------|------------------|---------------|
| 1993-94 | 1378.27 | 1188.50 | 86.2 |
| 1994-95 | 1119.13 | 1100.73 | 98.3 |
| 1995-96 | 910.75 | 1014.47 | 111.3 |

Relaxation in Rules/Regulations for Promotions in Power Grid Corporation

2091. SHRI MAURICE KUJUR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that rules/ regulations in Power Grid Corporation in the promotion zone of AGM to GM and GM to Executive Director level are released time and again by reducing the period of service;

(b) if so, how many times such relaxations for promotion to the above levels have been given so far; and

(c) whether approval of UPSE/DPR/ Ministry or the competent authority was obtained for such relaxation of rules/ regulations in the Corporation; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND STATE MINISTER OF IN THE OF MINISTRY NON-CON-VENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI): (a) and (b) To maintain adequate representation amongst executives inducted from various constituent organisations and to give a uniform service advantage to all concerned for appointment to higher the criteria for posts. promotion/appointment from AGM/

GM to GM/ED level was reviewed by the competent authority once for each level.

(c) and (d) Approval of competent authority was obtained in modifying the eligibility criteria.

Allotment of Land to Private Builders by GNA

2092. SHRI O.P. KOHLI: Will the PRIME MINISTER be pleased to state:

(a) whether the Greater NOIDA Authority (GNA) has allotted land, amongst others, to the private builders, without getting the mandatory approval from the National Capital Region (NCR) Planning Board;

(b) if so, the details thereof; and

(c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY PARLIAMENTARY AFFAIRS OF (DR. VENKATESWARLU): (a) to (c) Government of Uttar Pradesh has informed that Greater Noida Industrial Development Authority does not require any approval from the National Capital Region Planning Board for allotments. All allotments of land are made by the Greater Noida Industrial